

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Review Petition No. 01/RP/2015**

**in**

**Petition No. 79/TT/2012**

**Coram:**

**Shri Gireesh B. Pradhan, Chairperson  
Shri A.K. Singhal, Member  
Shri A.S. Bakshi, Member**

**Date of Hearing : 12.02.2015**

**Date of Order : 19.02.2015**

**In the matter of:**

Review under Regulation 103 (1) of Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 of order dated 31.1.2014 in Petition No. 79/TT/2012 in the matter of approval of transmission tariff for determination of transmission for Asset II-A: 500 MVA 400/220 kV ICT I at Manesar along with associated bays (DOCO: 1.6.2012) and Asset II-B: 500 MVA 400/220 kV ICT II at Manesar along with associated bays (DOCO: 1.8.2012) associated with Northern Region System Strengthening-XIII (NRSS-XIII) of Northern Region, for tariff block 2009-14 in Northern Region.

**And**

**In the matter of:**

Power Grid Corporation of India Limited,  
Saudamini, Plot No. 2,  
Sector 29, Gurgaon-122001  
Haryana

.....**Petitioner**

**Vs**

1. Rajasthan Rajya Vidyut Prasaran Nigam Limited,  
Vidyut Bhawan, Vidyut Marg,  
Jaipur- 302 005.



2. Ajmer Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.
3. Jaipur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.
4. Jodhpur Vidyut Vitran Nigam Limited,  
400 kV GSS Building (Ground Floor), Ajmer Road,  
Heerapura, Jaipur.
5. Himachal Pradesh State Electricity Board,  
Vidyut Bhawan, Kumar House Complex Building II,  
Shimla-171 004.
6. Punjab State Electricity Board  
The Mall, Patiala-147 001.
7. Haryana Power Purchase Centre,  
Shakti Bhawan, Sector-6,  
Panchkula (Haryana)-134 109.
8. Power Development Department,  
Govt. of Jammu and Kashmir,  
Mini Secretariat, Jammu.
9. UP Power Corporation Limited,  
Shakti Bhawan, 14, Ashok Marg,  
Lucknow-226 001.
10. Delhi Transco Limited,  
Shakti Sadan, Kotla Road,  
New Delhi-110 002.
11. BSES Yamuna Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi.
12. BSES Rajdhani Power Limited,  
BSES Bhawan, Nehru Place,  
New Delhi.

13. North Delhi Power Limited,  
Power Trading & Load Dispatch Group,  
Cennet Building, Adjacent to 66/11kV Pitampura-3,  
Grid Building, Near PP Jewellers,  
Pitampura, New Delhi-110 034.
14. Chandigarh Administration,  
Sector-9, Chandigarh.
15. Uttarakhand Power Corporation Limited,  
Urja Bhawan, Kanwali Road,  
Dehradun.
16. North Central Railway,  
Allahabad.
17. New Delhi Municipal Council,  
Palika Kendra, Sansad Marg,  
New Delhi-110 002.

....Respondents

**For petitioner** : Ms. Suparna Srivastava, Advocate, PGCIL  
Ms. Sangeeta Edwards, PGCIL  
Shri S.S Raju, PGCIL  
Shri Prashant Sharma, PGCIL  
Shri R. P Padhi, PGCIL

**For respondent** : None

### Order

This petition has been made by Power Grid Corporation of India Limited (PGCIL) seeking review of the order dated 31.1.2014 in Petition No. 79/TT/2012, wherein the Commission determined the transmission tariff for Asset I: 400 kV Gurgaon-Manesar (Quad) transmission line along with associated bays, Asset II-A: 500 MVA 400/220 kV ICT I at Manesar along with associated bays and Asset II-B: 500 MVA 400/220 kV ICT



II at Manesar along with associated bays of Northern Region System Strengthening-XIII (NRSS-XIII) of Northern Region for 2009-14 period.

2. The learned counsel for the review petitioner, referring to the impugned order, has submitted that the assets were scheduled to be commissioned on 1.1.2011. Asset-I, II A and II B were commissioned after a delay of 9, 6 and 8 months respectively. The time over-run in case of Asset-I was condoned. The time over-run of 6 and 8 months in case of Asset-II A and II B respectively was not condoned. Accordingly, IDC and IEDC for the said period for Asset-II A and Asset-II B were disallowed. Referring to the relevant portion of the impugned order, the learned counsel for the review petitioner submitted that the review petitioner was given the liberty to approach the Commission if the time over-run in case of the related Neemrana-Manesar line (considered in Petition No.69/TT/2012) is condoned. The learned counsel for the review petitioner submitted that since the time over-run of six months in case of Neemrana-Manesar line has been condoned vide order dated 2.12.2014 in Petition No.69/TT/2012, the review petitioner has approached the Commission for condonation of the time over-run in case of Assets-II A and Asset-II B and for allowing IDC and IEDC for the said period.

3. Heard the learned counsel for the petitioner on 'admission'. Admit. Issue notice.

4. The petitioner is directed to serve copy of the application for review, along with this order, on the respondents, latest by 18.2.2015. The respondents may file their

reply by 27.2.2015, with advance copy to the petitioner, who may file its rejoinder, if any, by 10.3.2015.

5. Matter to be listed for final hearing on 17.3.2015.

sd/-  
**(A.S. Bakshi)**  
Member

sd/-  
**(A.K. Singhal)**  
Member

sd/-  
**(Gireesh B. Pradhan)**  
Chairperson

